

[Dr. K. L. Rao]

The original estimate was Rs. 90 crores and now it is Rs. 180 crores. The estimates have gone up in each one of these projects. There are many factors which are outside the control of the Ministry of Irrigation and Power, like, the rise in cost and prices. If there is a tax on steel, aluminium and all that, naturally, the whole cost goes up. The cost of every project goes up. The cost of rural electrification goes up. What we can do with Rs. 10 crores ; we will not be able to do half that work.

What I submit is we are trying to do as much as possible. Take, for example, Rajasthan. What about the loss suffered by Rajasthan. The Rajasthan Canal Stage II is not yet being started. It requires Rs. 90 crores. Unless they do that, there is a loss to them. One has got to do the best with the resources available. The hon. Member talks of getting more funds and all that. We want more money. If you require the money only for irrigation and power, then you can get more. But you ask for money for everything, for education, and all that. There is a limit to that. What I submit is that it is a very serious matter. In the matter of irrigation and power, the Ministry has to go a long way and that requires money. These are the two sectors in which considerable money is being spent also.

श्री राम शेखर प्रसाद सिंह (छपरा) : माननीय अध्यक्ष जी, माननीय मन्त्री महोदय ने जवाब देते हुए कहा है कि दो तिहाई पानी का उपयोग हम करते हैं और केवल एक तिहाई हिस्सा बरसात के दिनों में बह जाता है। उन्होंने यह भी उल्लेख किया कि रुपया बहुत लगेगा और बहुत सी दूसरी योजनाएँ भी कम्पलीट करनी हैं परन्तु इन योजनाओं का अन्तर्राष्ट्रीय महत्त्व है क्योंकि एक दूसरे देश से पानी बचा कर अपने यहाँ रखना है और यह बहुत जरूरी है और इसके लिए जल्दी भी करनी चाहिए। और अगर यह जरूरी नहीं है तो मन्त्री महोदय बता दें कि इस पानी की आवश्यकता नहीं है, यह पानी बेकार जाता है इसलिए पैसा लगाने की जरूरत नहीं है। चूंकि

यह एक अन्तर्राष्ट्रीय विषय है, इस देश का पानी दूसरे एक ऐसे देश में जा रहा है जिससे कि हमारे सम्बन्ध अच्छे नहीं हैं तो ऐसी स्थिति में इमर्जेंसी के तरीके पर इसको बनाने में क्या एतराज है और जो पैसे की जरूरत हो उसको इमर्जेंसी को देखते हुए खर्च किया जाये ?

DR. K. L. RAO : As I have submitted already, apart from the Fourth Plan provision that has been made for the conservation of Beas water, we require Rs. 210 crores more than what is provided in the Fourth Plan and for the control of Ravi waters by construction of the Thain Dam, we require another Rs. 90. crores. In all, Rs. 300 crores are required outside the Plan provision to be made for the Fourth Plan. If that money is found, I can assure the House that we will complete all the works and see that not a drop of water is wasted, within 5 years.

SHRI BIRENDER SINGH RAO : We are not at all satisfied by the statement of the Minister. We have a right to ask for clarification.

MR. SPEAKER : No, Sir. I am not prepared for that.

12.20 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT RE.
SINGARENI COLLIERIES CO. LTD.
AND ALUMINIUM (CONTROL)
AMDT. ORDER

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES
(SHRI SHAHNAWAZ KHAN) : I beg to
lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the

Singareni Collieries Company Limited, for the year 1969-70.

- (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1969-70 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library See No. LT-362/71.*]
- (2) A copy of the Aluminium (Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No. S. O. 2084 in Gazette of India dated the 24th May, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See No. LT-363/71.*]

NOTIFICATIONS UNDER ESSENTIAL
COMMODITIES ACT AND ACCOUNTS
OF N. C. D. C.

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES
(SHRI SHAHNAWAZ KHAN): On
behalf of Shri Annasahib P. Shinde, I beg
to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—
- (i) The Orissa Rice (Movement Control) Second Amendment Order, 1971, published in Notification No. G. S. R. 687 in Gazette of India dated the 7th May, 1971.
- (ii) The Roller Mills Wheat Products (Ex-mill) Price Control (Amendment) Order, 1971, published in Notification No. G. S. R. 890 in Gazette of India dated the 31st May, 1971.
- (iii) The Delhi Roller Mills Wheat Products (Ex-mill and Retail)

Price Control (Amendment) Order, 1971, published in Notification No. G. S. R. 891 in Gazette of India dated the 31st May, 1971. [*Placed in Library. See No. LT-364/71.*]

- (2) A copy of the Certified Accounts (Hindi and English Versions) of the National Cooperative Development Corporation, New Delhi, for the year 1969-70 along with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962. [*Placed in Library. See No. LT-365/71.*]

INDUSTRIAL EMPLOYMENT AMDT.
RULES AND EMPLOYEES STATE
INSURANCE AMDT. RULES

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR AND REHA-
BILITATION (SHRI BALGOVIND
VERMA): I beg to lay on the Table—

- (1) A copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G. S. R. 732 in Gazette of India dated the 22nd May, 1971, under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946. [*Placed in Library. See No. LT-366/71.*]
- (2) A copy of the Employees' State Insurance (Central) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 362 in Gazette of India dated the 20th March, 1971, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948. [*Placed in Library. See No. LT-367/71.*]